

1402

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A. No. 146/2025

Appeal No. 19/2025

In the matter of: -

Rajeev Ranjan

Appellant

Vs.

MoEF & CC Ors.

Respondents

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1.	Reply on behalf of respondent no. 5 i.e, Central Pollution Control Board, (CPCB) in compliance to the Hon'ble National Green Tribunal order dated 05.03.2025 in I.A No. 146/2025.	



**Filed by Adv. Atif Suhrawardy
On behalf of Central Pollution Control Board**

Place: Delhi

Dated:02.07.2025

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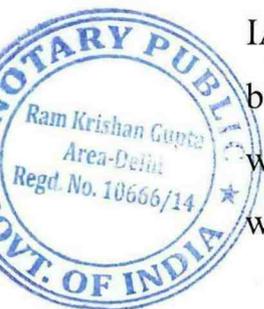
Vs.

MoEF & CC Ors.

Respondents

REPLY ON BEHALF OF RESPONDENT NO. 5 CENTRAL POLLUTION CONTROL BOARD PARIVESH BHAWAN, EAST ARJUN NAGAR, DELHI-110032.

1. That, Hon'ble NGT vide Notice dated 22.03.2025 referring its order dated 05.03.2025 has sought the response of Central Pollution Control Board (hereinafter referred as CPCB) in the instant matter. Thereby, the response is made in this instant Interlocutory Application i.e. IA No. 146 of 2025 (hereinafter referred to as "IA") in succeeding paragraphs.
2. That, at the outset, the answering respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the referred IA contrary to anything stated or submitted in this reply. Nothing in the IA may be deemed to have been accepted or admitted by the answering Respondent for want of specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is constituted under The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and



Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

4. That, the I.A. under reference has been filed by the appellant praying as follows:

“A. Pass an order condoning the delay of 13 (Thirteen) number of days on behalf of the Appellant.

B. Pass any other order in the interest of justice.”

5. That, the averments made in Paragraph Nos. 1 to 9 under the heading “Application on behalf of Appellant for Condonation of delay” of the IA are about the appellant, the obtaining of environmental clearance on 13.01.2025 by respondent No. 3 for construction project, appellant’s exercise for filing of IA, the reasons for seeking condonation of delay for filing appeal No. 19/2025 etc. In this regard, it is humbly submitted that the Hon’ble Tribunal in its discretion may allow the instant appeal and the answering respondent has no objections to offer over the same.

6. That, the averments contained under the Heading “PRAYER” clause in IA may be adjudicated by the Hon’ble Tribunal. Hence, no comments are offered over the same by this Answering Respondent.

7. That, in light of the above submissions, this Answering Respondent No. 5 that is CPCB shall abide by any order(s) or direction(s) passed by this Hon’ble Tribunal in the present IA .




(Sharandeep Singh)
Scientist 'E'
Central Pollution Control Board

1405

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 146/2025

Appeal No. 19/2025

In the matter of: -

Rajeev Ranjan

Appellant

Vs.

MoEF & CC Ors.

Respondents

AFFIDAVIT

I, Sharandeep Singh, aged about 45 years in the capacity of Scientist-E, having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows: -

1. That, I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of the present affidavit.
3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



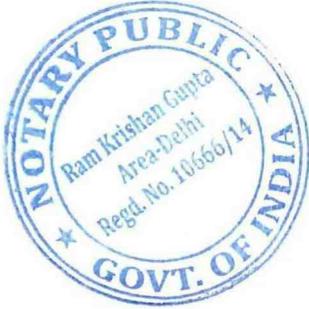
Sharandeep

DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार)
(Mo Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of -2 JUL 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



ATTESTED

NOTARY
DELHI (INDIA)

-2 JUL 2025

Sharandeep

DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
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